



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/May/202425/2

DATED: 30/05/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/May/202425/2 dated 30/05/2024 of Norms Committee - VI for the year 2024-25 was held on 30/05/2024 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00000400AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that this case of the firm was considered in last meeting and norms fixed. The Committee therefore, decided to withdraw this application from the agenda. The case status will be reflected as Rejected as there is no other option in IT module. RA may take subsequent consequential action accordingly.	

Case No.	2 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., National Sugar Institute, Kanpur who has requested for a PH with the firm. The Committee decided to arrange a PH between the National Sugar Institute and the applicant M/s Mane Koncor in the next meeting through VC. The case stands deferred to 20.06.2024.	

Case No.	3 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00003802AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.09.2023 followed by reminders on 03.10.2023, 18.10.2023, 02.11.2023, 17.11.2023, 02.12.2023, 17.12.2023, 11.01.2024, 26.01.2024, 10.02.2024, 25.02.2024, 11.03.2024, 30.03.2024, 14.04.2024, 29.04.2024, 14.05.2024 and 29.05.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	4 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	CUTHBERT TRADING HUB LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00001896AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 26.12.2023 followed by reminders on 09.02.2024, 24.02.2024,10.03.2024, 25.03.2024, 09.04.2024, 24.04.2024, 09.05.2024 and 24.05.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	5 / NC/6/MEET/May/202425/2
Case Status	Case Deferred

Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	6 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	7 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00001714AM24
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.09.2023 followed by reminders on 03.10.2023, 18.10.2023, 02.11.2023, 17.11.2023, 02.12.2024, 17.12.2024, 01.01.2024, 16.01.2024, 31.01.2024, 15.02.2024, 01.03.2024, 30.03.2024, 14.04.2024, 29.04.2024, 14.05.2024 and 29.05.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	8 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00007405AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that vide OM dated 02.05.2024, PC-4 Division has been requested for clarification on whether only repackaging is admissible under AA Scheme. Their views/comments are awaited. The Committee decided to send a reminder to PC-4 to expediate their comments. The case stands deferred to 20.06.2024.	

Case No.	9 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00004459AM24
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 20.11.2023 followed by reminders on 05.12.2023, 20.12.2023, 04.01.2024, 19.01.2024, 03.02.2024, 18.02.2024, 04.03.2024, 19.03.2024, 03.04.2024, 18.04.2024, 03.05.2024 and 18.05.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	10 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	THE VARIETY IMPEX
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00004775AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 20.11.2023 followed by reminders on 05.12.2023, 20.12.2023, 04.01.2024, 19.01.2024, 03.02.2024, 18.02.2024, 04.03.2024, 19.03.2024, 03.04.2024, 18.04.2024, 03.05.2024 and 18.05.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	11 / NC/6/MEET/May/202425/2
Case Status	Case Approved

Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024	
HQ File Number	HQRNORM APPLY 00008752AM24	
RA File Number	NA	
Licence No and Date	NA	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;		
Export Items		
S.No.	Export Item	Quantity in Kg
1.	Prestine Whipping Classic 12 x 1Ltr TP	990000.00
2.	Cooking Cream_Prestine_12X1Ltr	660000.00
3.	Gold Whip Topping_Hulala_12X1KG	900000.00
4.	Champion WHIP Topping_Hulala_12X1KG	900000.00
5.	Royal Whip Topping_Hulala_12X1KG	900000.00
6.	Truffle Whip Topping_Hulala_12X1KG	600000.00
Import Items		
S.No.	Import Items	Quantity in Kg
1.	Dessert Mixes Top whip Base Mix (Modified)	22216.00
2.	Dessert Mixes Top Cook Base Mix	7405.00
3.	Hydrogenated Palm Kernel Oil	962918.00
RA may take subsequent consequential action accordingly.		

Case No.	12 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00008563AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that vide OM dated 02.05.2024, PC-4 Division has been requested for clarification on whether only repackaging is admissible under AA Scheme.	

Their views/comments are awaited. The Committee decided to send a reminder to PC-4 to expediate their comments.

The case stands deferred to 20.06.2024.

Case No.	13 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	GARON DEHYDRATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00007951AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., MoFPI; i) Clarification regarding imported item of Garlic is of Single clove or Multiple cloves. ii) Process flowchart showing process loss at different steps of handling and processing with justification of wastage. The case stands deferred to 20.06.2024.	

Case No.	14 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00006933AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	15 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00006927AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 20.06.2024.	

Case No.	16 / NC/6/MEET/May/202425/2				
Case Status	Case Approved				
Party Name	WRIGLEY INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024				
HQ File Number	018205001532AM15				
RA File Number	072404000535 AM13				
Licence No and Date	0710096312/28/06/2013				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI , allowing the following inputs;					
S.No.	Export Item	Quantity (Kg)	S.No.	Import Item	Quantity in Kg

1.	Chewing Gum (Orbit-Peppermint - 12500 Cases)	49500.00	1	SWT Pol HLX (Xylitol)	8808.00
			2	SWT Pol Mp-100 Mannitol 35 (Mannitol)	1118.00
			3	SWT Pol Malt-Maltitol P35 (Maltitol)	2363.00
			4	SWT Pol Malt-200 Maltitol (Maltitol)	25151.00
			5	SWT Pol LY85-Lycasin (Maltitol Syrup-Lycasin)	3045.00
2.	Chewing Gum (Orbit-Peppermint - 25000 Cases)	49500.00	6	RUB COSAR-Butl 101-3 (Synthetic Rubber-Butyl Rubber Cosar)	1800.00
			7	SWT POL STL-M Roquette-neo Sorb P 60 (Sorbitol)	33024.00
			8	RES CARPAL 115 (Polyterpin Hydrocarbon Resin)	4672.00
			9	WAX MICROWAX NL (Microcrystalline Wax)	2918.00
			10	FLV MS-135.MAGNA SWEET (Monoammonium Glycyrrhizinate Blend)	10.00
			11	SWT MAST-FREE COMEN (Encapsulated Aspartain)	689.00
3.	Chewing Gum (Orbit Fruit - 48222 Cases)	286440.00	1.	SWT Pol HLX (Xylitol)	25485.00
			2.	SWT Pol Mp-100 Mannitol35 (Mannitol)	3234.00
			3.	SWT Pol Malt-Maltitol P35 (Maltitol)	2836.00
			4.	SWT Pol Malt-200 Maltitol (Maltitol)	72141.00
			5.	SWT Pol LY85-Lycasin (Maltitol Syrup-Lycasin)	5890.00
			6.	RUB COSAR-Butl 101-3 (Synthetic Rubber-Butyl Rubber Cosar)	5207.00
			7.	SWT POL STL-M Roquette-neo Sorb P 60 (Sorbitol)	95575.00
			8.	RES CARPAL 115 (Polyterpin Hydrocarbon Resin)	13516.00
			9.	WAX MICROWAX NL (Microcrystalline Wax)	8442.00
			10.	FLV MS-135.MAGNA SWEET (Monoammonium Glycyrrhizinate Blend)	579.00
			11.	SWT MAST-FREE COMEN (Encapsulated Aspartain)	---
			12.	FLV PONTOON Drum 55gal	5679.00
			13.	SWT BIGFIB	1973.00
			14.	SWT Ember Milled (Acesulfame	260.00

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RA may take subsequent consequential action accordingly.

Case No.	17 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	018305000520AM15
RA File Number	042404000121 AM15
Licence No and Date	0410159168/07/08/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.05.2023 followed by reminders on 19.05.2023, 03.06.2023, 18.06.2023, 03.07.2023, 18.07.2023, 02.08.2023, 17.08.2023, 01.09.2023 and 16.09.2023 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	18 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	018305000773AM15
RA File Number	042404000195 AM15
Licence No and Date	0410159602/16/10/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.05.2023 followed by reminders on 14.06.2023, 29.06.2023, 14.07.2023, 29.07.2023, 13.08.2023, 28.08.2023 and 12.09.2023 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The	

Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	19 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	20 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	21 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00004976AM24
RA File Number	132404000145 AM20
Licence No and Date	1310049278/09/05/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CFTRI, Mysore and their comments are awaited. The Committee decided to send a reminder to CFTRI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	22 / NC/6/MEET/May/202425/2			
Case Status	Case Approved			
Party Name	SHAKTI APIFOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024			
HQ File Number	018305000329AM20			
RA File Number	302404000066 AM20			
Licence No and Date	3010104790/21/08/2019			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;				
S.No.	Export Item	Quantity	Import Item	Quantity
1	Fresh Peeled Garlic Packed in a Jar with One Gasket & Sachet of Antistaling Agent of 50 & 60 Gm	450000.00 Nos	Gasket OD 100 MM, ID 55 MM, Thickness 1MM	As per Packaging Policy
2	Fresh Peeled Garlic Packed in a Jar with One Gasket & Sachet of Antistaling Agent of 50 GR	387280.00 Kg	Antistaling Agent 50 GR 50 grm is for Five Pound Peeled Garlic Jar	As per Packaging Policy
3	Fresh Peeled Garlic Packed in a Jar with One Gasket & Sachet of	116748.00 Kg	Antistaling Agent 60 GR 60 grm is for Five Pound	As per Packaging

	Antistaling Agent of 60 GM		Peeled Garlic Jar	Policy
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RA may take subsequent consequential action accordingly.

Case No.	23 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	018305000575AM20
RA File Number	042404000143 AM20
Licence No and Date	0410166389/24/12/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 02.03.2023 followed by reminders on 17.03.2023, 01.04.2023, 16.04.2023 and 01.05.2023 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	24 / NC/6/MEET/May/202425/2
Case Status	Case Approved
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00003853AM23
RA File Number	039504000649 AM20
Licence No and Date	0310837364/23/07/2020
Norms Committee Decision: NC considered the case as per agenda and decided to modify the norms of the AA as per the modified SION E-125 notified vide PN No.07/2024-25 dated 29.05.2024, allowing the following inputs;	

S.No.	Export Item	Quantity in MT	Import Item	Quantity in MT
1	CBE (Cocoa Butter Equivalent)(50% Shea Staerine + 50% PMF)	500.00	Shea Nut (Oil Content 45 + 1%)	1255.00
			Palm Mid Fraction (PMF)	250.00

i. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.

ii. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

iii. No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met.

iv. The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC.

v. RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.

RA may take subsequent consequential action accordingly.

Case No.	25 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	26 / NC/6/MEET/May/202425/2		
Case Status	Case Approved		
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024		
HQ File Number	HQRNORM APPLY 00330997AM22		
RA File Number	33AX04000012 AM22		
Licence No and Date	3311000576/25/01/2022		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;			
S.No	Export Item Name	Permissible Export Quantity	UOM
1.	Ready to cook Biryani (360gm per pouch contains 0.0088 kg WMP per pouch)	340909.00	Numbers (NOS)
S.No	Import Item Name	Permissible Import Quantity	UOM
1.	Whole Milk Powder	2318.00	Kg
RA may take subsequent consequential action accordingly.			

Case No.	27 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00008492AM24
RA File Number	05AX04001463 AM22
Licence No and Date	0511011446/29/03/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 20.06.2024.	

Case No.	28 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00008491AM24
RA File Number	05AX04001464 AM22
Licence No and Date	0511011448/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	29 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00001141AM23
RA File Number	30AX04000085 AM23
Licence No and Date	3011002207/01/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	30 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00001351AM23
RA File Number	30AX04000109 AM23
Licence No and Date	3011002240/13/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	31 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00008490AM24
RA File Number	05AX04000778 AM23
Licence No and Date	0511013200/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	32 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00008489AM24
RA File Number	05AX04000768 AM23
Licence No and Date	0511013201/14/06/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	33 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00008488AM24
RA File Number	05AX04000847 AM23
Licence No and Date	0511013320/20/06/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	34 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	35 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	36 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00002300AM23
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; "Item-wise quantities of export items" The case stands deferred to 20.06.2024.	

Case No.	37 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	38 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	TATA SMARTFOODZ LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00002319AM23
RA File Number	03AX04002403 AM23
Licence No and Date	0311016674/28/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; "Quantities exported for each of the exported items". The case stands deferred to 20.06.2024.	

Case No.	39 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00002593AM23
RA File Number	07AX04000586 AM23
Licence No and Date	0711004886/11/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.01.2024 followed by reminders on 20.01.2024, 04.02.2024, 19.02.2024, 05.03.2024, 20.03.2024, 04.04.2024 and 19.04.2024 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 20.06.2024.	

Case No.	40 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	41 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00003197AM23

RA File Number	07AX04000767 AM23
Licence No and Date	0711005274/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	42 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23
Licence No and Date	0711005369/29/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	43 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	CRAFTSMITH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00003473AM23
RA File Number	05AX04001587 AM23
Licence No and Date	0511015084/30/09/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 05.01.2024 followed by reminders on 20.01.2024, 04.02.2024, 19.02.2024, 05.03.2024, 20.03.2024, 04.04.2024 and 19.04.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 20.06.2024.

Case No.	44 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 20.06.2024.	

Case No.	45 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00008487AM24
RA File Number	05AX04001997 AM23
Licence No and Date	0511015271/12/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 20.06.2024.

Case No.	46 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00008486AM24
RA File Number	05AX04001999 AM23
Licence No and Date	0511015269/12/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	47 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	48 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00004692AM23
RA File Number	07AX04001287 AM23
Licence No and Date	0711005818/29/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 24.11.2023 followed by reminders on 9.11.2023, 24.12.2023, 08.01.2024, 23.01.2024, 07.02.2024, 22.02.2024, 08.03.2024, 23.03.2024, 07.04.2024 and 22.04. 2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	49 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00004754AM23
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	50 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application along with reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	51 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005474AM23
RA File Number	07AX04001451 AM23
Licence No and Date	0711006075/02/01/2023
Norms Committee Decision: NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.2, decided to call the firm for PH to understand the manufacturing process, wastage generated at each stage, by-products, its quantity and sale price, if any. The case stands deferred to 20.06.2024.	

Case No.	52 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005615AM23

RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	53 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005824AM23
RA File Number	05AX04003032 AM23
Licence No and Date	0511016940/19/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	54 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00006715AM23
RA File Number	05AX04003367 AM23
Licence No and Date	0511017595/02/03/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	55 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00008978AM24
RA File Number	03AX04000025 AM24
Licence No and Date	0311022703/11/04/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2;	
1. Actual export and import made against present AA as per Shipping Bill and Bill of Entry may be specified.	
2. Technical justification for manufacture of Lactose Monohydrate 80 Mesh from Lactose 100 Mesh.	
The case stands deferred to 20.06.2024.	

Case No.	56 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00008485AM24
RA File Number	05AX04000193 AM24
Licence No and Date	0511018486/25/04/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	57 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00008979AM24
RA File Number	03AX04000578 AM24
Licence No and Date	0311023483/11/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2;	
1. Actual export and import made against present AA as per Shipping Bill and Bill of Entry may be specified.	
2. Technical justification for manufacture of Lactose Monohydrate 80 Mesh from Lactose 100 Mesh	
The case stands deferred to 20.06.2024.	

Case No.	58 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	59 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00002166AM24
RA File Number	NA
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 20.06.2024.	

Case No.	60 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00001086AM24
RA File Number	04AX04000171 AM24
Licence No and Date	0411005469/24/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2;	
1. Approved composition of export item	

2. Full description of Import item and its COA from Foreign supplier

3. COA of export item

The case stands deferred to 20.06.2024.

Case No.	61 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	RSPL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00002070AM24
RA File Number	05AX04000115 AM24
Licence No and Date	0511019484/22/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 03.10.2023 followed by reminders on 18.10.2023, 02.11.2023, 17.11.2023, 02.12.2023, 17.12.2023, 01.01.2024, 16.01.2024, 31.01.2024, 15.02.2024, 01.03.2024, 16.03.2024, 31.03.2024, 15.04.2024 and 30.04.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	62 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00003123AM24
RA File Number	34AX04000231 AM24
Licence No and Date	3411003844/30/06/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that vide email dated 30.05.2024, PC-4 division has been requested for clarification which is still awaited. The Committee decided to request PC-4 division to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	63 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00004332AM24
RA File Number	08AX04000688 AM24
Licence No and Date	0811008708/10/07/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that vide email dated 30.05.2024 PC-4 division has been requested for clarification which is still awaited. The Committee decided to request PC-4 division to expedite their comments.	
The case stands deferred to 20.06.2024.	

Case No.	64 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	GOPIAL BHANWARLAL & SONS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00004457AM24
RA File Number	08AX04000709 AM24
Licence No and Date	0811008776/17/07/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that vide email dated 30.05.2024, PC-4 division has been requested for clarification which is still awaited. The Committee decided to request PC-4 division to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	65 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00004590AM24
RA File Number	07AX04000092 AM24
Licence No and Date	0711008795/24/07/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	
1. Details of all indigenous materials used to manufacture the export items.	
2. Wastage generated at each stage of manufacturing process with Justification.	
The case stands deferred to 20.06.2024.	

Case No.	66 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00004810AM24
RA File Number	08AX04000825 AM24
Licence No and Date	0811008997/03/08/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that vide email dated 30.05.2024, PC-4 division has been requested for clarification which is still awaited. The Committee decided to request PC-4 division to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	67 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005124AM24
RA File Number	05AX04000979 AM24
Licence No and Date	0511020478/18/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 20.06.2024.	

Case No.	68 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005125AM24
RA File Number	05AX04001017 AM24
Licence No and Date	0511020479/18/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	69 / NC/6/MEET/May/202425/2
Case Status	Case Approved
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005180AM24
RA File Number	04AX04000438 AM24
Licence No and Date	0411005891/22/08/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech 1, allowing the following inputs;

S.No.	Export Item	Quantity	UOM
1	Sofa(1-Seater) made out of 100% Knitted Sofa Fabric (2458 Meters) Metal Recliner Mechanism)(411 Pcs)	411.00	Nos.
2	Sofa(2-Seater) made out of 100% Knitted Sofa Fabric (1728 Meters) Metal Recliner Mechanism)(402 Pcs)	201.00	Nos.
3	Sofa(3-Seater) made out of 100% Knitted Sofa Fabric (2610 Meters) Metal Recliner Mechanism)(454 Pcs)	227.00	Nos.

S.No	Import Item Name	Quantity	UOM
1.	Upholstery Fabrics 100% Polyster with relevant pattern and colour of 380 GSM	1.03 Sq Meer/Sq. Meter content in export	Meter
2.	Upholstery Fabrics 100% Polyster with relevant pattern and colour of 380 GSM	1.03 Sq Meer/Sq. Meter content in export	Meter
3.	Upholstery Fabrics 100% Polyster with relevant pattern and colour of 380 GSM	1.03 Sq Meer/Sq. Meter content in export	Meter
4.	Metal Recliner Mechanism 4181 2 Glider Mechanism Metel Lever Release	Nett to Nett with accountability in export	Pieces
5.	Metal Recliner Mechanism 4181 2 Glider Mechanism Metel Lever Release	Nett to Nett with accountability in export	Pieces
6.	Metal Recliner Mechanism 4329 2 Glider Mechanism Metel Lever Release	Nett to Nett with accountability in export	Pieces

RA may take subsequent consequential action accordingly.

Case No.	70 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	FUNSKOOL(INDIA) LTD.
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005222AM24
RA File Number	04AX04000317 AM24
Licence No and Date	0411005908/24/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 24.11.2023 followed by reminders on 09.12.2023, 24.12.2023, 08.01.2024, 23.01.2024, 07.02.2024, 22.02.2024, 08.03.2024, 23.03.2024, 07.04.2024, 22.04.2024, 07.05.2024 and 22.05.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	71 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	RAJDHANI CRAFTS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005249AM24
RA File Number	13AX04000156 AM24
Licence No and Date	1311002161/25/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 24.11.2023 followed by reminders on 09.12.2023, 24.12.2023, 08.01.2024, 23.01.2024, 07.02.2024, 22.02.2024, 08.03.2024, 23.03.2024, 07.04.2024, 22.04.2024, 07.05.2024 and 22.05.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization	

of the case.

RA may take suitable consequential action accordingly.

Case No.	72 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005229AM24
RA File Number	10AX04000175 AM24
Licence No and Date	1011002002/25/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 24.11.2023 followed by reminders on 09.12.2023, 24.12.2023, 08.01.2024, 23.01.2024, 07.02.2024, 22.02.2024, 08.03.2024, 23.03.2024, 07.04.2024, 22.04.2024, 07.05.2024 and 22.05.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	73 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005270AM24
RA File Number	32AX04000316 AM24
Licence No and Date	3211005458/28/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	

1. Clarification whether import and export items are same or some indigenous item is added.
2. FSSAI Manufacturing License indicating product list.
3. Certificate of Analysis of import and export item in respect of Caprylic and Capric acids.

The case stands deferred to 20.06.2024.

Case No.	74 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	JALARAM TRADERS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005432AM24
RA File Number	24AX04000224 AM24
Licence No and Date	2411002711/04/09/2023
Norms Committee Decision: NC considered the case as per agenda and noted that vide email dated 30.05.2024, PC-4 division has been requested for clarification which is still awaited. The Committee decided to request PC-4 division to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	75 / NC/6/MEET/May/202425/2
Case Status	Case Rejected
Party Name	ASIA PACIFIC EXPORT
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005667AM24
RA File Number	13AX04000185 AM24
Licence No and Date	1311002210/14/09/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 24.11.2023 followed by reminders on 09.12.2023, 24.12.2023, 08.01.2024, 23.01.2024, 07.02.2024, 22.02.2024, 08.03.2024, 23.03.2024, 07.04.2024, 22.04.2024, 07.05.2024 and 22.05.2024 for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	76 / NC/6/MEET/May/202425/2
Case Status	Case Approved
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00005858AM24
RA File Number	05AX04001877 AM24
Licence No and Date	0511021149/26/09/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No.	Export Item	Quantity in Kg
1	Whipping Cream_Pristine_1 Ltr_Jordan Recipe-INT	331200.00
S.No	Import Item Name	Permissible Quantity (Kgs)
1.	Dessert Mixes- Whip Base Mix (modified)	7359.00

RA may take subsequent consequential action accordingly.

Case No.	77 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00006149AM24
RA File Number	05AX04002048 AM24

Licence No and Date	0511021450/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	78 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00006143AM24
RA File Number	05AX04002049 AM24
Licence No and Date	0511021444/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	79 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00006141AM24
RA File Number	05AX04002047 AM24
Licence No and Date	0511021443/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	80 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00006187AM24
RA File Number	05AX04001805 AM24
Licence No and Date	0511021477/12/10/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Appendix 4E for all items of export with details of imported and indigenous items. 2. Process Flow Charts of the export items. 3. Recipe cum Mass Balance Sheet of all items of export. The case stands deferred to 20.06.2024.	

Case No.	81 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM REVIW00000182AM25
RA File Number	03AX04003075 AM24
Licence No and Date	0311027897/16/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The	

Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	82 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00006312AM24
RA File Number	08AX04001307 AM24
Licence No and Date	0811009682/17/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that vide email dated 30.05.2024, PC-4 division has been requested for clarification which is still awaited. The Committee decided to request PC-4 division to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	83 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00006417AM24
RA File Number	08AX04001402 AM24
Licence No and Date	0811009733/23/10/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that vide email dated 30.05.2024, PC-4 division has been requested for clarification which is still awaited. The Committee decided to request PC-4 division to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	84 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and Date	0211005366/30/10/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 20.06.2024.	

Case No.	85 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00006870AM24
RA File Number	08AX04001567 AM24
Licence No and Date	0811009969/16/11/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that vide email dated 30.05.2024, PC-4 division has been requested for clarification which is still awaited. The Committee decided to request PC-4 division to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	86 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00007211AM24
RA File Number	03AX04003986 AM24
Licence No and Date	0311029126/05/12/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 20.06.2024.	

Case No.	87 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	JABS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00007510AM24
RA File Number	03AX04004086 AM24
Licence No and Date	0311029548/21/12/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that vide email dated 30.05.2024, PC-4 division has been requested for clarification which is still awaited. The Committee decided to request PC-4 division to expedite their comments.

The case stands deferred to 20.06.2024.

Case No.	88 / NC/6/MEET/May/202425/2
Case Status	Case Approved
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00007969AM24
RA File Number	05AX04003117 AM24
Licence No and Date	0511023261/15/01/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No	Export Item	Quantity (Kg)	Import Item Name	Permissible Quantity (Kgs)
1.	Prestine Whipping 12 x 1Ltr	662400.00	Dessert Mixes Whip Base Mix (Modified)	14719.00
2	Cooking Cream_Prestine_12 x 1 Ltr)	165600.00	Dessert Mixes Cook Base Mix	1840.00

RA may take subsequent consequential action accordingly.

Case No.	89 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00008838AM24
RA File Number	05AX04003695 AM24

Licence No and Date	0511024236/01/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 20.06.2024.	

Case No.	90 / NC/6/MEET/May/202425/2				
Case Status	Case Approved				
Party Name	SEAHATH CANNING COMPANY				
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024				
HQ File Number	HQRNORM APPLY 00008973AM24				
RA File Number	03AX04005559 AM24				
Licence No and Date	0311031896/07/03/2024				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT, Cochin, allowing the following inputs;					
S.No	Export Item	Quantity (Kg)	S. No.	Import Item Name	Quantity
1.	Canned Sardines in Tomato Sauce 180 G	106346.00	1	Lacquere D Tinplate Sheets	As per packaging policy
			2	Tomato Paste Brix 36-38	Net to net with accountability in export
2	Canned Sardines in Tomato Sauce with chillies 200G180 G	118163.00	1	Lacquere D Tinplate Sheets	As per packaging policy
			2	Tomato Paste Brix 36-38	Net to net with accountability in export

RA may take subsequent consequential action accordingly.

Case No.	91 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00000259AM25
RA File Number	05AX04000101 AM25
Licence No and Date	0511024990/16/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	92 / NC/6/MEET/May/202425/2
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00000284AM25
RA File Number	03AX04006122 AM24
Licence No and Date	0311033132/17/04/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., CIFT Cochin, allowing the following inputs;

S.No.	Export Item	Quantity (Kg)	Import item	Quantity in Kg
1	Frozen Imitation Crab Sticks, Crab Chunks, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded etc (Frozen Imitation Crab Sticks, Crab Chunks, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded etc)	2300000.00	Frozen Fish Paste (Surimi)	1150000.00
			Wheat/Potato Starch	161000.00
			Modified Tapioca Starch	184000.00
			Frozen Cooked Crab Meat	34500.00
			Transglutaminase	2300.00
			Frozen Boiled/Cooked Crab Pincers	73600.00

RA may take subsequent consequential action accordingly.

Case No.	93 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00000282AM25
RA File Number	03AX04000215 AM25
Licence No and Date	0311033129/17/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Engineering items. On the basis of the comments of Tech.1, the Committee decided to to transfer the cases relating to NC-1 which is primarily a Norms Committee for Engineering products.	

Case No.	94 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00000389AM25
RA File Number	06AX04000029 AM25
Licence No and Date	0611002630/23/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	95 / NC/6/MEET/May/202425/2
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202425/ 2 and 30/05/2024
HQ File Number	HQRNORM APPLY 00000382AM25
RA File Number	03AX04006134 AM24
Licence No and Date	0311032928/23/04/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; "Copy of Drug Manufacturing License for the export item". The case stands deferred to 20.06.2024.	

MINUTES OF MANUAL AGENDA OF NC-VI MEETING NO.02 DATED 30.05.2024

Case No. M-05	Party Name: M/s Geltec Private Limited	Meet No/____NC /6/MEET/May/202425/2 Date: 30.05.2024	Status: Approved	
HQ File : HQRNORMAPPLY00009214AM24	RLA File :	Lic.No/Ecom No:		
Subject: Application of M/s Geltec Private Limited for prior fixation of norms under Para 4.06 of HBP, 2023 – Regarding				
Decision: : NC considered the case as per agenda and on the basis of the comments of Technical Authority, i.e., Tech.2, decided to fix the norms of the case under Para 4.06 of HBP, 2023, allowing the following inputs;				
S.No.	Export Item	Quantity in Nos.	Import Item	Quantity in Mg
1	Soft Gelatin Capsules of	1.00	Cod Liver Oil	315.00

	460 mg contains 315 mg Cod Liver Oil.			
2	Soft Gelatin Capsules of 960 mg contains 300 mg Cod Liver Oil.	1.00	Cod Liver Oil	300.00
3	Soft Gelatin Capsules of 425 mg contains 300 mg Cod Liver Oil.	1.00	Cod Liver Oil	300.00
4	Soft Gelatin Capsules of 395 mg contains 300 mg Cod Liver Oil.	1.00	Cod Liver Oil	300.00
5	Soft Gelatin Capsules of 690 mg contains 200 mg Cod Liver Oil.	1.00	Cod Liver Oil	200.00

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.